IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)

Appeal No. 85/252/ND/2018

KPS Clinical Services Pvt. Ltd. ...Appellant
Vs.
ROC ...Respondent

Under Section: Section 252.

CORAM

DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)

Order delivered on 06.04.2018

For the Appellant	Mr. Akash Nagar Adv.
For the Respondent	Mr. Manish Raj CP for Delhi
Stdng. Counsel for ITD	Ms.Lakshmi Gurung,Adv.

ORDER

Ld. Counsel for the appellant is directed to file amended memo of parties making income tax as respondent and serve the copy of appeal and additional documents by 9th April, 2018. Two weeks time is granted to income tax to file reply with the copy in advance to the counsel opposite ROC has already filed reply. Rejoinder be filed within one week thereafter with the copy in advance to the other side. For further consideration on 9th May, 2018.

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

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